

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 466/MP/2026 along with IA No. 156/2026

Subject : Petition under Sections 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter State Transmission System) Regulations, 2022 (as amended) and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking exercise of the Powers to Relax and/or Remove Difficulty for preservation and conversion of the additional generation capacity of 60 MW Wind granted to the Petitioner at Fatehgarh-III PS (Sec-II) to 60 MW/120 MWh Battery Energy Storage System, within the Petitioner's existing Connectivity quantum along with consequential reliefs thereof.

Petitioner : ABREL (RJ) Projects Limited (ABREL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Petition No. 467/MP/2026 along with IA No. 157/2026

Subject : Petition under Sections 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter State Transmission System) Regulations, 2022 (as amended) and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking exercise of the Powers to Relax and/or Remove Difficulty for preservation and conversion of the additional generation capacity of 80 MW Wind granted to the Petitioner at Fatehgarh-III PS (Sec-II) to 80 MW/160 MWh Battery Energy Storage System, within the Petitioner's existing Connectivity quantum along with consequential reliefs thereof.

Petitioner : Aditya Birla Renewables Subsidiary Limited (ABRSL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **8.9.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Aniket Prasoon, Advocate, ABREL & ABRSL
Ms. Pratiksha Chaturvedi, Advocate, ABREL & ABRSL



Shri Aman Sheikh, Advocate, ABREL & ABRSL
Ms. Tanya Bajaj, Advocate, ABREL & ABRSL
Ms. Priyanshi Singh, Advocate, ABREL & ABRSL
Ms. Anannya Sinha, Advocate, ABREL & ABRSL

Record of Proceedings

The learned counsel for the Petitioners submitted that the present Petitions have been filed invoking the Commission's Powers to Relax and/or Remove Difficulty under the GNA Regulations for preservation and conversion of the additional generation capacity of 60 MW Wind granted to the Petitioner at Fatehgarh-III PS (Sec-II) to 60 MW/120 MWh Battery Energy Storage System in Petition No. 466/MP/2026 and conversion of the additional generation capacity of 80 MW Wind granted to the Petitioner at Fatehgarh-III PS (Sec-II) to 80 MW/160 MWh Battery Energy Storage System in Petition No. 467/MP/2026 within the Petitioners' existing Connectivity quantum along with consequential reliefs thereof. Learned counsel further submitted that after filing the Petitions, the Petitioners have furnished the requisite Conn BGs to CTUIL and are therefore not pressing the IAs as they have become infructuous.

2. Considering the submissions made by the learned counsel, the Commission directed as under:

- (a) Admit and issue notice to the Respondent, subject to just exception.
- (b) The Respondent to file its reply, if any, within five weeks with a copy to the Petitioner, who may file its rejoinder(s), if any, within two weeks thereafter.
- (c) The Petitioners to submit the following information, on an affidavit, within four weeks:
 - (i) Confirm whether it has furnished the requisite Conn-BGs pursuant to the in-principle grant of Connectivity dated 3.8.2026 in Petition Nos. 466/MP/2026 and 467/MP/2026
 - (ii) Clarification on the submission made by the Petitioner in its application dated 9.12.2025 specifying that 60 MW of wind capacity on the *bona fide* understanding that it could subsequently seek change to BESS, subject to the applicable regulatory framework and approval of CTUIL in Petition No. 466/MP/2026
 - (iii) Clarification on the submission made by the Petitioner in its application dated 9.12.2025 specifying that 80 MW of wind capacity on the *bona fide* understanding that it could subsequently seek change to BESS, subject to the applicable regulatory framework and approval of CTUIL in Petition No. 467/MP/2026
 - (iv) A copy of CTUIL's communication revising the configuration of the source/Project from 260 MW standalone Solar to Wind-Solar Hybrid with 130 MW (Solar) to 130 MW (Wind) in Petition No. 466/MP/2026.

3. The learned counsel for the Petitioners submitted that IAs No. 156/2026 and 157/2027 have become infructuous. Accordingly, the said IAs are disposed of as infructuous.

4. The Petitions will be listed for hearing on **8.12.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)